CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.72/2004 in MA No.1075/2003 in OA No.76/2002

New Delhi, this the 5th day of March, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER(J) HON'BLE SHRI SARWESHWAR JHA, MEMBER(A)

Dr. J. Sundaresan Pillai

-Applicant

-Versus-

Sh. V.K. Gupta & Others

-Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

present R.A. is filed, seeking review of our order dated 04.12.2003 passed in MA-1075/2003. We have perused the order dated 04.11.2003. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

(Sarweshwar Jha) Member (A) (Shanker Raju) Member (J)